

**IN THE INCOME TAX APPELLATE TRIBUNAL
BANGALORE BENCHES “SMC-C”, BANGALORE**

Before Shri George George K, Judicial Member

ITA No.2141/Bang/2019 : Asst.Year 2014-2015

Sri.Bhavanlal R.Patel HUF No.4/10, Hosur Road Next to ICICI Bank, Bommanahalli Bengaluru – 560 068. PAN : AAFHB5990R.	v.	The Income Tax Officer Ward 4(3)(4) Bengaluru.
(Appellant)		(Respondent)

Appellant by : Sri.Shreehari Kutsa

Respondent by : Sri.Ganesh R.Ghale, Standing Counsel

Date of Hearing : 18.12.2020	Date of Pronouncement : 18.12.2020
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ORDER

This appeal at the instance of the assessee is directed against CIT(A)'s order dated 09.08.2019. The relevant assessment year is 2014-2015.

2. At the time of hearing before me the learned Counsel for the assessee has furnished a letter dated 17th December, 2020, wherein it is stated that the assessee is opting to file application under Direct Tax Vivad Se Vishwas Act for settlement of the dispute. However, due to some technical glitches, the application under VSVS is yet to be filed. The learned AR, Sri.Shreehari Kutsa, orally submitted that the appeal may be treated as withdrawn with the liberty to apply for recall.

3. The learned Departmental Representative was duly heard.

4. I have heard the rival submissions and perused the material on record. Since the assessee is opting to file VSVS, I dismissed the appeal as withdrawn. The assessee is given

liberty to move appropriate application for recalling the present order in accordance with law, if the assessee intend to do so.

5. In the result, the appeal filed by the assessee is dismissed, as withdrawn.

Order pronounced on this 18th day of December, 2020.

Sd/-
(George George K)
JUDICIAL MEMBER

Bangalore; Dated : 18th December, 2020.
Devadas G*

Copy to :

1. The Appellant.
2. The Respondent.
3. The CIT(A)-12, Bangalore
4. The Pr.CIT-4, Bangalore.
5. The DR, ITAT, Bengaluru.
6. Guard File.

Asst.Registrar/ITAT, Bangalore